

In the Court of Sub-Divisional Magistrate, Chamba, District Chamba (H. P.)

Rajeev Kumar Thapa s/o Sh. Bodh Raj, r/o VPO Mehla, Tehsil & Distt. Chamba (H.P.).

and

Saraswati d/o Sh. Hari Bahadur, r/o VPO Patlikuhal, Tehsil Bari, Distt. Kullu (H.P.).

Versus

The General Public

Subject.—Notice regarding registration of Marriage under sections 15 & 16 of Special Marriage Act, 1954.

Whereas, the above named applicants have made an application before the undersigned under section 15 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) alongwith affidavits and other relevant documents stating therein that they have solemnized their marriage on 06-04-2024 at their place of residences and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Now, therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file the objections personally or in writing before this court on or before 27-06-2024. After that no objections will be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the Court on this 28th Day of May, 2024.

Seal.

Sd/-
*Sub-Divisional Magistrate,
Chamba, District Chamba (H.P.).*

In the Court of Sub-Divisional Magistrate, Chamba, District Chamba (H. P.)

Amit Kumar s/o Sh. Dharmender Kumar aged 32 years, r/o Mohalla Dharog, Chamba Town, Tehsil & Distt. Chamba (H.P.).

and

Mamta d/o Sh. Gian Chand aged 26 years, r/o VPO Sirkund, Tehsil & Distt. Chamba (H.P.).

Versus

The General Public

Subject.—Registration of Marriage under sections 8(4) of H.P. Registration of Marriage Act, 1996 (Act No. 21 of 1997).

Whereas, the above named applicants have made an application before me under sections 8(4) of H.P. Registration of Marriage Act, 1996 alongwith relevant records and affidavits stating therein that they have solemnized their marriage on 02-07-2017 at their place of residences with prevailing rites and customs but due to some unavoidable circumstances it could not be entered in the records of Municiple Council Chamba, Tehsil & Distt. Kullu (H.P.) well in time.

And whereas, they have also stated that they were not aware of the laws for the registration of marriage with the registrar of marriages and now, therefore, necessary order for registration of their marriage be passed, so that their marriage could be registered by the concerned authority.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding the registration of marriage of above named applicants they should appear before the undersigned in my court on or before 19-08-2024 at 2.00 P.M. either personally or through their authorized agent/pleader.

In the event of their failure to do so, orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 18-07-2024.

Seal.

Sd/-
*Sub-Divisional Magistrate,
Chamba, District Chamba (H.P.).*
